

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00001/2020
IN
ORIGINAL APPLICATION NO.170/00044/2009**

DATED THIS THE 15TH DAY OF DECEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Om Prakash Narayan Singh,
S/o Late Deopati Narayan Singh,
Assistant Library & Information Officer,
Central Silk Technological Research Institute,
Madivala, Bengaluru,
Residing at No.165, Dev Nivas, 1st Cross,
'G' Ramaiah Enclave,
NearBest County Bus Stop,
Vidyaranyapura Post,
Bengaluru – 560 097. ...Petitioner

(By Advocate Shri Vishwanath Bhat)

Vs.

Sri Rajit Ranjan Okhandiar,
Member Secretary,
Central Silk Board,
Ministry of Textiles,
Government of India,
CSB Complex, BTM Layout,
Madivala,
Bengaluru-560 068. Respondent

(By Shri Vishnu Bhat, Counsel for Respondent)

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri Vishnu Bhat learned counsel representing the Respondents while submitting a copy of the order dated 20.10.2020 issued by the respondents, stated that nothing survives in the present Contempt Petition, as order dated 22.04.2014 passed by this Tribunal in OA.No.44/2019 has been complied with.

2. Issuance of aforesaid order dated 20.10.2020 by the respondents has not been disputed by Shri Vishwanath Bhat, learned counsel representing the petitioner.

3. Accordingly, the present Contempt Petition is disposed of as having been rendered infructuous.

4. However, the petitioner shall be at liberty to challenge the order dated 20.10.2020 by way of filing a fresh Original Application, if he still remains dissatisfied.

5. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

vmr